

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 304

IA-1955/2024

In

IB-749/ND/2023

IN THE MATTER OF:

M/s. Getz Cables Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Northern Arc Capital Limited & Anr.

.... Respondent

Order under Section 10 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Karan Grover Adv.

For Respondent : Ms. Varsha Agarwal Adv.

For the SBI : Mr. Prafful Saini, Mr. Harshit Khare Advs.

ORDER

IA-1955/2024

Two weeks time granted to enable the Respondents to bring the reply affidavit on record.

Ld. Counsel appearing for the Applicant has stated that no rejoinder will be filed by the Applicant.

List the IA-1955/2024 as well as IB-749/ND/2023 **on 28.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)